

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 3/RP/2023

in

Petition No.145/GT/2020

Subject : Petition for the review of the Commission's order dated 30.11.2022 in Petition No. 145/GT/2022 in the matter of revision of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of Chamera-I Hydroelectric Power Station (540 MW).

Petitioner : NHPC Limited

Respondents : PSPCL & 12 ors.

Date of Hearing : **27.4.2023**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Bharat Gangadharan, Advocate, NHPC
Shri Siddharth Nigotia, Advocate, NHPC
Ms. Simran Saluja, Advocate, NHPC
Shri R.D. Sharde, NHPC
Shri Piyush Kumar, NHPC
Shri Mohit K. Mudgal, Advocate, BRPL
Shri Sachin Dubey, Advocate, BRPL
Ms. Aachal, Advocate, BRPL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions on the following issues:

- (i) *Disallowance of certain additional capitalization for the period 2014-19 and 2019-24 respectively, without considering the available record.*
- (ii) *Disallowance of the impact of Goods & Services Tax for the period of 2017-18 & 2018-19, which is against the Tariff Regulations, 2014.*
- (iii) *Disallowance of the interest charges on account of arbitration cases as additional Operation & Maintenance Expenses instead of allowing it as additional capital expenditure.*
- (iv) *Non-consideration of the impact of wage revision of 2018-19, for calculation of additional O&M expenses for the period 2019-24.*

2. The Commission, after hearing the learned counsel for the Review Petitioner, reserved its orders on the 'admissibility' of the review petition.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

